GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 2105

TO BE ANSWERED ON FRIDAY, 29TH JULY, 2022

Delimitation of Parliamentary and Legislative Constituencies

2105. DR. DHAL SINGH BISEN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of provisions for delimitation of Lok Sabha/ Legislative Assembly Constituencies along with the dates on which delimitation had been held earlier;
- (b) the details of the reasons for the extension of delimitation of Parliamentary Constituency by 30 years;
- (c) whether the Government proposes to bring constitution amendment to extend the period of delimitation again, if so, the time by which it is likely to come and if not, the reasons therefor; and
- (d) whether the extension of delimitation of Parliamentary and Assembly Constituencies was against the provisions of constitution, if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a): Article 82, 170, 330 & 332 of the Constitution of India govern the delimitation of constituencies in the States and Union territories. The information relating to all these provisions alongwith last Delimitation Order, 2008 are available on the Election Commission's website https://eci.gov.in under the head "Delimitation".
- (b): The freeze on delimitation of Parliamentary Constituencies was extended vide the Constitution (Eighty-Fourth Amendment) Act, 2002 from "2000" to "2026", keeping in view the progress of family planning programmes in different parts of the country. The

Government, as part of the National Population Policy strategy, decided to extend the freeze on undertaking fresh delimitation up to the year 2026 as a motivational measure to enable the State Governments to pursue the agenda for population stabilisation.

- (c): No Sir, no such proposal is under consideration of the Government.
- (d): No Sir, the provisions in respect of the extension of delimitation of Parliamentary and Assembly Constituencies are in consonance with the provisions of the Constitution.
